

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, CAMP AT NAGPUR.

Original Application No. 335/94.

V.G.Talewar.

..... Applicant.

V/s.

Union of India & Another.

..... Respondents.

Coram: Hon'ble Shri Justice M.S.Deshpande, Vice-Chairman,
Hon'ble Shri M.R.Kolhatkar, Member(A).

Appearances:-

Applicant by Ms.Pathak.
Respondents by Shri M.G.Bhangade.

Oral Judgment:-

(Per Shri M.S.Deshpande, Vice-Chairman) Dt. 4.7.1994.

Heard Ms.Pathak, counsel for the applicant and Shri M.G.
Bhangade, counsel for the respondents.

2. The counsel for the respondents Shri Bhangade opposes the application on the ground that this is in respect of a stale claim because the work was put in in 1985. The applicant's learned counsel states that all that she is asking for is that whenever the work is available that ~~can~~ ^{work} be given to the applicant and it ~~can~~ ^{be} given as a contingent employee. We hope that the respondents will consider this the plea of the applicant in respect and give work if possible.

The application is disposed of accordingly.

M.R.Kolhatkar

(M.R.KOLHATKAR)
MEMBER(A)


(M.S.DESHPANDE)
VICE-CHAIRMAN

B.